

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA
UNSTARRED QUESTION NO-516
ANSWERED ON -04/02/2026

FUNDS FOR THE SAMAGRA SHIKSHA ABHIYAN

516 Shri P. Wilson:

Will the Minister of EDUCATION be pleased to state:

(a) the details of funds approved by project approval board and released under Samagra Shiksha Scheme during last five years, State-wise and year-wise;

(b) whether despite the Parliamentary Standing Committee on EWCY&S has urged the Union Government to release pending funds for the Samagra Shiksha Abhiyan (SSA) to States like West Bengal, Kerala and Tamil Nadu, deeming it unjustified to withhold funds over disagreements on NEP, 2020 or PM SHRI schools, if so, the reasons for not releasing the fund; and

(c) the manner in which schools are being established and the funds shared by Government are in compliance with Sections 6 and 7 of RTE Act, 2009?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SHRI JAYANT CHAUDHARY)

(a): The details of funds approved by project approval board and released under Samagra Shiksha Scheme during last five years, State/UT-wise is at **Annexure**.

(b): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme and the guidelines issued by the Ministry of Finance from time to time. As per the Samagra Shiksha Scheme, there is no provision for carrying forward pending recurring activities from the previous financial year. However, pending non-recurring activities at the end of a financial year are allowed to be taken up in the subsequent financial year as committed liabilities based on demands submitted by the concerned State/UTs.

The scheme of Samagra Shiksha is now fully aligned with the National Education Policy, 2020. PM SHRI has evolved as a template for the government schools of the States to develop as exemplar schools to facilitate ground level manifestation of NEP. In fact, implementation of Samagra Shiksha Scheme is implementation of NEP and PM SHRI Schools are the exemplar schools.

The issue of signing of PM SHRI MoU was followed up with requests and reminders at the level of Secretary and Union Minister with all the three States of Tamil Nadu, Kerala and West Bengal. The State of Tamil Nadu gave an undertaking dated 15.03.2024 to sign the PM SHRI MoU before the beginning of the academic year 2024-25 and constituting a State-level committee for the same. In due course Kerala signed the MoU for PM SHRI in October, 2025. DoSE&L, MoE has released funds under Samagra Shiksha for the States of Tamil Nadu and Kerala. In spite of repeated requests to West Bengal, the State has not signed the PM SHRI MoU and has neither indicated willingness to do so. However, the Department is still pursuing the matter with the State.

(c): Section 6 of the RTE Act mandates that the appropriate Government (the State Government for State and UT Government for the Union territory having legislature) and local authority must establish a school within a prescribed area or neighbourhood within three years from the commencement of the Act. Section 7(1) stipulates that the Central Government and the State Governments shall have concurrent responsibility for providing funds for carrying out the provisions of this Act. Section 7 (5) unambiguously states that the State government shall, taking into consideration the sums provided by the Central Government to a State Government under sub-section (3), and its other resources, be responsible to provide funds for implementation of the provisions of the Act. Section 8 (a) of the RTE Act mandates that the appropriate Government (the State Government for State and UT Government for the Union territory having legislature) shall provide free and compulsory elementary education to every child. The fund sharing pattern for the scheme between Centre and States is at present in the ratio of 90:10 for the 8 North-Eastern States viz. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura and 3 Himalayan States/UTs viz. Jammu & Kashmir, Himachal Pradesh and Uttarakhand and 60:40 for all other States and Union Territories with Legislature (except J&K). It is 100% centrally sponsored for Union Territories without Legislature.

ANNEXURE

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED QUESTION NO. 516 ANSWERED ON 04.02.2026
ASKED BY SHRI P. WILSON, HON'BLE MEMBER OF PARLIAMENT REGARDING FUNDS FOR THE SAMAGRA SHIKSHA ABHIYAN**

State/UT-wise details of Central Allocation and Central Share Released under Samagra Shiksha from 2020-21 to 2025-26

(Rs. in Crore)

Sl.No.	Name of the State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26*	
		Central Allocation	Central Share Released										
1	A & N Islands	55.46	40.37	56.37	31.52	74.02	56.51	95.33	55.28	84.84	60.52	89.39	30.68
2	Andhra Pradesh	1348.54	869.75	1348.54	683.01	1712.59	1503.59	1796.58	1289.41	1732.93	1240.11	1407.72	698.72
3	Arunachal Pradesh	442.16	339.65	442.16	279.96	533.70	252.29	596.01	475.03	644.47	575.85	783.23	311.04
4	Assam	1977.03	1594.29	1977.03	1561.56	2514.60	2080.86	2604.07	1810.47	2883.47	2026.77	3688.07	1920.11
5	Bihar	3827.55	2828.23	3827.55	3406.08	5018.87	3554.59	5021.33	4241.73	4991.23	4217.81	5896.57	2564.90
6	Chandigarh	95.53	71.15	100.24	108.04	124.23	109.79	132.14	116.36	137.21	118.58	148.10	84.27
7	Chhattisgarh	887.90	350.68	887.90	332.37	1138.33	828.00	1200.45	776.59	1267.79	830.66	1184.82	419.44
8	D&D and DNH	67.18	34.94	67.41	20.92	87.94	64.67	95.37	41.30	98.03	54.63	109.73	39.66
9	Delhi	315.21	149.26	315.21	145.88	377.27	221.94	377.84	146.09	566.33	385.39	552.45	243.61
10	Goa	18.61	17.88	18.61	11.02	29.86	29.86	30.78	18.75	24.27	16.34	27.71	20.39
11	Gujarat	1041.84	976.33	1009.74	893.76	1371.21	1321.25	1334.74	1132.53	1601.74	1245.54	1435.20	909.30
12	Haryana	857.56	745.71	825.39	517.09	963.50	670.21	1015.03	578.80	1076.33	536.44	846.04	282.31
13	Himachal Pradesh	581.66	492.30	581.66	319.10	738.08	551.60	686.85	485.97	764.95	526.20	710.74	312.90
14	Jammu & Kashmir	1472.14	385.57	1320.22	873.99	1650.60	364.97	1736.50	865.44	1721.60	823.49	1435.99	297.67
15	Jharkhand	900.18	865.61	900.18	858.97	1167.68	1154.52	1252.19	1104.93	1173.86	1074.44	1156.90	281.10
16	Karnataka	707.61	610.10	707.61	474.52	1004.94	861.52	954.43	828.09	936.55	868.30	1103.33	518.72
17	Kerala	252.22	238.39	252.22	225.13	348.47	178.16	343.34	141.66	428.89	0.00	452.05	92.41
18	Ladakh	102.04	58.06	100.00	57.18	123.49	14.89	191.59	52.23	200.99	140.00	226.31	79.31
19	Lakshadweep	8.26	2.55	5.73	2.16	7.87	4.33	5.75	1.00	7.42	3.06	8.81	3.11
20	Madhya Pradesh	2946.31	2462.19	2946.31	2292.80	3727.88	1939.29	3893.33	2981.51	4122.09	3434.71	3750.85	1460.76
21	Maharashtra	1013.70	635.60	1013.70	693.03	1592.90	900.00	1348.01	1001.19	1438.59	1126.25	1431.83	538.61
22	Manipur	382.42	323.65	370.43	182.50	494.19	404.76	496.78	257.22	532.01	465.59	596.20	218.14

Sl.No.	Name of the State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26*	
		Central Allocation	Central Share Released										
23	Meghalaya	423.39	283.56	305.84	271.71	375.15	375.15	404.96	394.18	398.83	362.83	406.59	144.74
24	Mizoram	233.10	188.55	225.60	179.68	323.08	142.68	360.87	274.14	297.99	216.52	332.24	86.51
25	Nagaland	256.24	213.47	218.09	137.34	281.05	281.04	333.63	231.25	284.39	211.41	360.20	179.87
26	Odisha	1497.45	1301.46	1453.34	1238.07	1841.08	1836.67	1963.77	1236.61	1934.80	1672.39	2139.56	1253.03
27	Puducherry	15.14	9.72	15.14	13.98	19.87	15.28	22.56	12.47	19.74	12.46	21.26	4.37
28	Punjab	572.10	531.43	543.53	501.27	719.06	605.05	718.66	331.12	708.78	678.13	861.12	561.87
29	Rajasthan	2730.20	2259.44	2730.20	2405.82	3452.20	2138.61	3592.34	3202.89	3865.53	3090.65	3345.68	916.44
30	Sikkim	127.49	64.52	122.49	100.12	151.76	107.19	168.92	132.61	156.61	122.74	166.42	43.03
31	Tamil Nadu	1649.96	1621.54	1649.96	1598.82	2117.60	2107.23	2127.65	1876.16	2153.15	0.00	1847.22	450.60
32	Telangana	880.61	348.07	880.61	553.28	1143.86	1142.51	1165.57	920.13	1162.72	988.79	1088.27	743.92
33	Tripura	426.43	403.71	318.20	226.93	387.41	286.73	440.75	341.33	451.80	420.03	507.42	242.83
34	Uttar Pradesh	5533.09	4571.86	5123.11	2044.97	6261.80	3819.75	6644.29	4276.45	6976.21	6264.79	5892.43	2036.40
35	Uttarakhand	787.73	541.49	672.63	320.84	844.44	704.39	727.68	440.57	883.71	646.78	735.38	230.21
36	West Bengal	1338.77	1327.43	1338.77	1309.74	1773.38	1522.04	1767.48	311.29	1745.80	0.00	1998.39	0.00
	Total	35772.81	27758.52	34671.73	24873.18	44493.94	32151.94	45647.55	32382.79	47475.67	34458.21	46744.23	18220.96

Source: PAB Minutes / PFMS / PRABANDH Portal

*As on 30.01.2026
